

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 106
IA No. 659/JPR/2023
CP No. (IB)- 56/7/JPR/2023
Under Section 7 of IBC, 2016

In the matter of:

Alchemist Asset Reconstruction Company Ltd.

.... Financial Creditor

Versus

Ninaniya Estate Ltd.

...Corporate Debtor


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Danish Akhtar, Adv.
For the Corporate Debtor : Sonal Anand, Adv.
Bhriugu Sharma, Adv.
Himanshu Kaushik, Adv.
Aayush Sai, Adv.

ORDER

Heard Mr. Danish Akhtar, Adv. appearing on behalf of Mr. Amol Vyas, Adv. for the Petitioner submits that arguing counsel is on his legs before Hon'ble High Court of Rajasthan, Jaipur Bench. Mr. Sonal Anand, Adv. along with Mr. Bhriugu Sharma, Adv. & Mr. Himanshu Kaushik, Adv. appearing on behalf of the Respondent. It is stated by learned counsel for the Respondent that one OTS is under consideration and a sum of Rs. 8.5 Crores has been paid in the account of the Petitioner on 30.03.2024. Pleadings are complete in this matter. List the matter on 21.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 15, 2024